

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 15 of 2012

(Arising out of Order-in-Appeal No. US/306 & 307/M-II/2011 dated
28.09.2011 passed by the Commissioner of CE (Appeals), Mumbai II)

M/s. Akasi Controls & Logistics Pvt. Ltd. **.....Appellant**
Sakinaka vihar Road,
Sakinaka, Powai (W) Mumbai

Vs.

Commissioner of Central Excise Mumbai II **.....Respondent**
9th Floor, Piramal Chambers,
Lalbaug, Parel
Mumbai

With

Excise Appeal No. 16 of 2012

(Arising out of Order-in-Appeal No. US/306 & 307/M-II/2011 dated
28.09.2011 passed by the Commissioner of CE (Appeals), Mumbai II)

M/s. Larsen & Toubro Ltd. **.....Appellant**
(E&A)
Saki Vihar Road, Sakinaka,
Powai, Mumbai

Vs.

Commissioner of Central Excise Mumbai II **.....Respondent**
9th Floor, Piramal Chambers,
Lalbaug, Parel
Mumbai

APPEARANCE:

Shri Mihir Mehta, Advocate for the appellant
Shri Sanjay Hasija, Supdt. (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85294-85295/2022

DATE OF HEARING: 04-04-2022
DATE OF DECISION : 04-04-2022

Per: Corum

Appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)